

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

Dated the Tuesday 8th day of August Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01283/2017

N. Bathma (alias) Badmavathy,
W/o. Late Mr. V. Nagamuthu,
Aged about 53 years,
Residing at No. 85, Iyyanar Koil Street,
K.V. Nagar, Odiyampattu,
Pondicherry-1.

....Applicant

(By Advocate : M/s. Giridhar & Sai)

VS.

1. Union of India,
Rep. by its Secretary to Government (Education Dept.),
Chief Secretariat,
Puducherry;
2. The Director,
Directorate of Higher & Technical Education,
Pipmate Complex,
Lawspet Road,
Puducherry-8;
3. The Principal,
Tagore Arts College,
Airport Road,
Government Quarters,
Lawspet,
Puducherry- 605 008;
4. The Registrar,
Registrar of Co-operative Societies,
RCS Complex, VVP Nagar,
Puducherry- 605009;
5. The Secretary (Co-operative) to the Government,
Union Territory of Puducherry,
Chief Secretariat, Rue Suffern,
Puducherry.Respondents

(By Advocate: Mr.Syed Mustafa)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed this O.A. seeking the following reliefs:-

"to direct the respondents to disburse the death-cum-retiral benefits of Mr. V. Nagamuthu including death-cum-retirement gratuity, Provident Fund, Leave Encashment benfits, sum standing to the credit of his account No. 6602 in Pondicherry Public Servants Co-Op Credit Society Ltd. with interest at the rate of 18% per annum and family pension payable to the applicant with arrears thereon and all other benefits.

2. The case of the applicant is that her husband, Mr. Nagamuthu was appointed to the Group D post of Watchman on 17.12.1990 on temporary basis. Subsequently he was relieved from Govt. Primary School, Kaduvanoor on 27.12.1990 to enable him to join duty as Watchman at Govt. Branch Library, Palloor, Mahe. He died on 26.3.2016 while he was working at Tagore Arts College, Puducherry as Watchman, leaving behind the applicant and her daughter. It is submitted that her late husband nominated her as nominee and her daughter as alternative nominee in Form-1 for death cum retirement gratuity dated 22.6.2010. In the judgment and decree dated 12.07.2016 in O.S. 1141/2016, it was declared that the applicant and her daughter were the legal heirs of the deceased employee as members of his family. The applicant submitted representations dated 2.8.2016 to the 3rd respondent and



12.01.2017 to the 4th and 5th respondents respectively, which evoked no response. Hence, she has approached the Tribunal seeking the aforesaid relief.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the pending representations are directed to be disposed of by a speaking order within a time frame.

4. Mr. Syed Mustafa, Learned Standing Counsel for Puducherry takes notices for the respondents and submits that there is no objection to the above prayer.

5. The OA is accordingly disposed of with a direction to the respondents to consider the representations dated 2.8.2016 (Annexure-A9) to the 3rd respondent and 12.01.2017 (Annexure- 10 & 11) to the 4th and 5th respondents respectively in accordance with rules and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

No costs.